

Pritap Singh vs. Prem Singh & Ors

CC No.
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: *Shri Amish Aggarwala*, learned counsel for the complainant through V/C
SI Rahul, PS Hari Nagar through V/C
Complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973 heard. File perused.

In the case of *Madhu Bala vs Suresh 1997 JCC 532 (SC)* the Hon'ble Supreme Court of India has held as under:-

"---when a written complaint disclosing a cognizable offence is made before a Magistrate, he may take cognizance upon the same under Section 190(1)(a) of the Code and proceed with the same in accordance with the provisions of Chapter XV. The other option available to the Magistrate in such a case is to send the complaint to the appropriate Police Station under Section 156(3) for investigation."

Hence, this court has two options either to proceed with the complaint as per the provisions of Chapter XV of the Code or in appropriate cases to send the same to the police station for investigation.

In the present case in hand, identity of the proposed accused is known to the complainant. Further, all the facts and circumstances of the case are within the knowledge of the complainant. Thus, I am of the considered view that there is no

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परियम, कमरा नं. 355, टुलीज नगर
District Room No. 355, Tulsi Nagar
दिल्ली

requirement of collection of evidence by the police at this stage as the complainant can lead his evidence. In case any requirement of investigation arises at later stage, the provisions of section 202 of the Code of Criminal Procedure, 1973 could be resorted to. Hence, the application filed by the complainant under section 156(3) of the Code is hereby dismissed. However, I take cognizance of the offence on the basis of the complaint.

Put up on 11.12.2020 for examination of the complainant and his witnesses, if any, under section 200 Cr.P.C.

List of witnesses, if not already filed, be filed on or before the next date of hearing.

(Babita Puniya)
MM-06, West District, THC
17.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 306, थाना नं. 06
West District Room No. 306, Thana No. 06
टीस हजारी न्यायालय, कोटा, री.
The Hon'ble Metropolitan Magistrate, Kota, R.

State vs. Sanjay etc

FIR 908/2014
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present; Learned APP for the State though V/C

None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide last order, process under section 82 Cr.P.C., were directed to be issued against the accused, however, same could not be issued due to lock down.

Put up on 10.12.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
THC , Delhi/17.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District Room No. 355, Third Flr
वीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts : Delhi

Item No. 3

State vs. Akash etc

FIR 8/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that proceedings under section 82 Cr.P.C., have been initiated against accused persons namely *Akash* and *Pankaj*. However, due to lock-down, process could not be issued. Therefore, put up on 10.12.2020 for purpose fixed.

(Babita Punia)
MM-06, West District
THC , Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, सुलीय टावर
West District, Room No. 355, Suliy Tower
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

CT No. 9069/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: *Shri Jaspreet Singh*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

ATR not received. Let the same be called for next date of hearing.

Put up on 01.09.2020 for filing of ATR.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, लुटि.ड. बिल्डिंग
West District Room No 355, Lutyens Bldg
प्रेस हजारी न्यायालय, दिल्ली
110002, Delhi

Item 11

Kuldeep Singh vs. Daljit Singh

CT No. 1595/2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of consideration, however, none has joined the proceedings on behalf of the complainant.

Put up on 10.12.2020 for consideration.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, गृहीत कारागार
West District, Room No. 355, G. Court
दिल्ली हाजारी न्यायालय, दिल्ली
Delhi Court, Delhi

Item No. 7
Untrace Report

FIR 366/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Notice to complainant could not be issued due to lock-down. Let notice be issued to the complainant/victim for the next date of hearing.

IO to also join the proceedings on the next date of hearing.

Put up on 10.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, पुलिस थाना
West District Room No. 355, Hari Nagar
प्रेस हॉलरी न्यायालय, दिल्ली
110032, Delhi

Item No. 9

Untrace report

FIR No. 281/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that on the last date of hearing, complainant had sought time to file protest petition, however, as per the report of *Ahlmad*, complainant has not file the same.

In the interest of justice, one more opportunity is given to the complainant to file the protest petition, if any.

Put up on 10.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, पृथ्वी नगर
West District, Room No. 355, Preeti Nagar
नोर हजारी न्यायालय, दिल्ली
The Hon'ble District Judge, Delhi

Item No. 13

State vs. Sunita

FIR No. 336/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 10.12.2020 for arguments on the point of charge/further proceedings.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया

Ms. BABITA PUNYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय मंजूर

West District Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Item No. 16

FIR No. 193/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C from residence office.

File perused.

Put up on 10.12.2020 for arguments on the point of charge/further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
लीस हजारी न्यायालय, दिल्ली
The Magistrate (Judicial) - 06

Item No. 22

State vs. Mangal Singh

FIR No. 283/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Perusal of the file reveals that matter is at the stage, matter is at the stage of PE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 10.12.2020 for PE.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355
West District Room No 355
दोस हजारी न्यायालय
दोस हजारी न्यायालय

Item No. 20

FIR No. 1068/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

Accused is in J/C (but on bail in this case)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage, matter is at the stage of PE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 10.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
दिल्ली परिषद, कमरा नं. 355, वृत्त
West District, Room No. 355, The
दिल्ली हजारी न्यायालय, दिल्ली
The Metropolitan Courts, Delhi

Item No. 18

CC No. 11610/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 10.12.2020 for pre-summoning evidence.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय मंजूर

West District, Room No. 355, Third Floor

तीस हजारी न्यायालय, दिल्ली

Tia Hazari Court, Delhi

Item No. 24
State vs. Pawan @ Nitin

FIR No. 022984/2017
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


17.08.2020

Present: Learned APP for the State through V/C
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide last order, process under section 82 Cr.P.C., were directed to be issued against the accused, however, same could not be issued due to lock down.

Put up on 10.12.2020 for purpose fixed.


(Babita Puniya)
MM-06, West District, TIC
Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355 पूर्व
West District, Room No. 355
नीस हजारी न्यायालय दिल्ली
The Magistrate Court - Delhi

Item No. 26

State vs. Rai Singh

FIR No. 491/2015

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State
None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the reveals that matter is listed for arguments for alteration of charge, however, none has joined the proceedings on behalf of the accused and the complainant. In view of the same, matter stands adjourned for 10.12.2020.

(Babita Puniya)

MM-06, West District, THC

Delhi/17.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitan Magistrate-06

जिला पश्चिम, कमरा नं 357

West District, Room No 357

नोर्स हाजारी न्यायालय

Metropolitan Courts Building

Item No. 25

State vs. Dinesh @ Desi

FIR No. 449/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of persecution evidence. Hence, the same stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 10.12.2020 for remaining PE.

(Babita Puniya)

MM-06, West District, THC

Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 355, इलीन . 1
West District, Room No. 355 7th Floor
तीरा हजारी न्यायालय दिल्ली
The Magistrate Court Delhi

Item No. 27

State vs. Kuldeep Singh

FIR No. 109/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State

None for the accused

File perused. Perusal of the file reveals that matter is at the stage of PE. Hence, the matter stands adjourned in view the office order issued by the Hon'ble High Court of Delhi.

Put up on 10.12.2020 for remaining PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 356
West District, Room No. 356
तीस हजारी न्यायालय
Thirteen Hundred Thirty
दिल्ली
Delhi

Item No. 23

State vs. Krishan

FIR No. 93/2018

PS:Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for accused

None for injured

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Let court notice be issued to complainant, accused and injured for next date of hearing to explore the possibility of settlement, if any.

Put up on 01.09.2020 before *pre-lok adalat*.

(Babita Puniya)

MM-06, West District, THC

Delhi/17.08.2020

बबीता पुनिया

Ms. BABITA PUNIYA

महानगर सप्लायर्स ऑफिस

Metropolitan Magistrate

जिला परिषद, कानपुर नं. 06

West District, District No. 06

वीस इलाहाबाद नगरपालिका

दिल्ली

FIR No. 1123/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide last order, NBWs were directed to be issued against the accused, however, the same could not be issued due to lock-down. Consequently, the matter stands adjourned.

Put up on 10.12.2020 for purpose fixed.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय

West District, Room No. 355, Third Floor

होस हजारी न्यायालय, दिल्ली

दस्तावेज संख्या: 17/08/2020

Item No. 21

State vs. Rajesh Kumar

FIR No. 177/2014

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

Perusal of the file reveals that matter is at the stage, matter is at the stage of PE. Therefore, matter stands adjourned in view of the office order issued by the Hon'ble High Court of Delhi.

Put up on 10.12.2020 for PE.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, बंगला नं. 355, टूथिंग रोड
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय-06, डी
The Magistrate Court-06, Delhi

Item No. 14

FIR No. 173/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present; Learned APP for the State through V/C

None for accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 10.12.2020 for arguments on the point of charge/further proceedings.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)

MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला परिषद, कमरा नं. 355, तृतीय मंजूर

West District, Room No. 355, Third Floor

होस हजारी न्यायालय, दिल्ली

Tia Hazari Court, Delhi

~~10.12.2020~~

Item no. 17

CC No. 870/2015

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: None for the complainant

Court is convened through V/C from residence office.

File perused.

Put up on 10.12.2020 for arguments on the point of summoning.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 356 पृथी रोड
West District Room No 356 Preeti Road
लोक हजारी न्यायालय दिल्ली
Tel: 26100000 Fax: 26100000

Item No. 15

FIR No. 352/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

Vide last order; IO was summoned to supply the copy of charge-sheet to the accused.

IO is directed to file spare copy of the charge sheet on record so that copy may be supplied to the accused. Explanation be also called from the IO in this regard.

Put up on 10.12.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, वृत्तीय
West District, Room No 355
तीस हजारी न्यायालय देहली
Tis Hazari Courts, Delhi

Item No. 12

State vs. Vikram Singh

FIR No. 105/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the point of charge, however, since none has joined the proceedings on behalf of the accused, arguments could not be heard.

Put up on 10.12.2020 for arguments on the point of charge.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, एटीएम बिल्डिंग
West District, Room No. 355, ATM Building
सीस हवेली न्यायालय, दिल्ली
Sis Haveli Court, Delhi

Item No. 8

CC No. 9671/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

ATR not received. Let the same be called for 10.12.2020.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला परिषद, बंगला नं. 355, कृतीप लाल
West District Room No. 355, Kirti Lal
रीस हजारी न्यायालय, दिल्ली
दस्तावेज संख्या : 2019

Item No. 10

State vs. Harish Kumar

FIR No. 126/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. perusal of the file reveals that vide last order, summons were directed to be issued to the accused, however, the same could not be issued due to lock-down.

Let summons be issued to the accused with notice to his surety for next date of hearing.

IO to also join the proceedings on the next date of hearing.

Put up on 10.12.2020 for appearance of accused/further proceedings.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355 सुलीय
West District, Room No. 355
पोस्ट इज्यारी न्यायालय दिल्ली
Metropolitam Courts Delhi

Item No.1

State vs. Sallo Ram

FIR 227/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

Shri Narender Kalra, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused. Perusal of the file reveals that vide last order, IO was directed to be summoned, however, summons could not be issued due to lock-down. Let IO be summoned for next date of hearing i.e. 10.12.2020.

(Babita Puniya)
MM-06, West District
THC , Delhi/17.08.2020
बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय मंज
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 4

Untrace Report

FIR 149/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Let notice be issued to the complainant for the next date of hearing.

Put up on 10.12.2020 for further proceedings.

IO to also join the proceedings on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC , Delhi/17.08.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 365 पुलिस
District Room No. 365
स. ह. नि. न्यायालय
12 Hazrat Nizamuddin Road

Item No. 5
State vs. Sonu

FIR 000492/2019
PS: Hari Nagar
U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.08.2020

Present: Learned APP for the State through V/C

Accused and his counsel *Shri Sumit Gaba* through V/C

IO through V/C

Complainant/owner of stolen property through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.


It is stated by the complainant that he had lodged the FIR regarding theft of his mobile phone. He further stated that now since his mobile phone has been recovered, he does not want to pursue the case and wants to compound the offence.

I have examined the complainant about his voluntariness.

IO has duly identified the complainant/owner of the stolen property.

Having examined the complainant/owner of the stolen property, I am of the view that he is making the statement voluntarily without any force, pressure or undue influence. Therefore, let his statement be recorded separately and be sent to him thorough e-mail/*WhatsApp* with a direction to send it back to the court after signing it. Statement recorded, sent to the complainant and received back duly signed through *WhatsApp*.

Heard. File perused.


यमीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-1
Metropolitan Magistrate-01
जिला परिषद, कमरा नं. 355, पुरी
West District, Room No. 355, Purī
सीस हजारी न्यायालय दिल्ली
The Hazari Courts, Delhi

Perusal of the file reveals that accused is charged for the offence punishable under section 411 IPC which is compoundable by the owner of stolen property. Therefore, in view of the separate statement of the complainant/owner of the stolen chain, offence punishable under section 411 IPC stands compounded. Consequently, accused **Sonu** stands acquitted in this case.

Case property, if not already released, be released to the rightful owner. *Superdagingma*, if any, stands cancelled.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06, West District
THC, Delhi/17.08.2020

बबीता पुनिया
Ms BABITA PUNIYA
महानगर दफ्तरीकारी न्यायालय-1
Metropolitan Magistrate
जिला पश्चिम, बंगला नं. 20, नई दिल्ली
West District, Room No. 20
टीएस हजारी न्यायालय
The Magistrate